

HIGH COURT OF JUDICATURE AT PATNA

NOTICE INVITING TENDER:- 03/2023/Comp. Cell

DATED 16/02/2023

**Sub: Notice Inviting Tenders for disposal of e-waste
(old/obsolete UPS)**

Sealed quotation along with a Demand draft of Rs. Eight Thousand Five Hundred only (Rs. 8500/- only) as refundable Earnest money (without interest) in favour of Registrar General, Patna High Court, Patna are invited from Dismantler/Recycler of E-Waste registered with Central Pollution Control Board or State Pollution Control Committees for Disposal of enclosed list (Annexure-1) of old/obsolete/Unserviceable **UPS and battery** on "AS IS WHERE IS BASIS".

The bid be submitted within **three weeks** from the date of publication of the tender notice. Details of notice along with Tender documents may be downloaded from the website of this court i.e. <http://patnahighcourt.gov.in> or may be obtained from the office of Registrar (IT)-cum-CPC of the Court during office hours.


(Gaurav Kamal)

Dated:-.....

I/c Registrar-IT-cum-CPC
Patna High Court, Patna

1.

SL. No.	Description	Details
1	Available Items can be inspected at	Designated Place at Patna High Court
2	Cost of Tender document	Free
3	Published Date	16/02/2023 (5.00 pm)
4	Bid Document Download Start Date	16/02/2023 (5.00 pm)
5	Bid Submission Start Date	16/02/2023 (5.00 pm)
6	Inspection of Items Date and Time	During the bid submission period
7	Bid Submission End Date	20/02/2023 (5.00 pm)
8	Bid Opening Date	To be informed later. (Bidders are advised to keep visiting the Website of Patna High Court Regularly)

2. **Tender Fee & Earnest Money Deposit (EMD):**

(a) Tender Fee: NIL

(b) Tender EMD Rs Eight Thousand Five Hundred only (8500/- only) by Demand Draft/Banker cheque Payable in favour of Registrar General, Patna High Court on any scheduled Bank payable at Patna.

3. The Hard Copy of EMD in respect of tender Earnest money must be delivered to the Office of I/c Registrar IT- Cum –CPC, Prashal Bhawan, Patna High Court, Patna on or before the last date of submission of Tender/Bid. Non-submission of original payment instrument like EMD shall lead to rejection of the tender.

- The firms registered with MSME are exempted from the payment of EMD. Copy of valid certificate must be uploaded with technical cover.
- EMDs of remaining Bidders, except of the first Bidder (LI), shall be returned after issuance of Letter of Award (LOA) to the Successful Bidder
- The EMD of the First lowest Bidder (Successful Bidder) shall be returned after the finalization of the tender.
- No Interest shall be paid on EMD.
- EMD shall be forfeited, in any of the following cases:
 - The Bidder withdraws its Proposal after the Proposal Due Date.
 - The Successful Bidder fails to accept LOA within the stipulated period.
 - The Successful bidder deviates from the term contained in the tender document.
 - Any information is found to be incorrect.

4. Bids shall be submitted offline only.
5. The tender must be Valid for acceptance for a period of 120 days from the Technical Bid Opening Date.
6. Patna High Court does not bind itself to assign the contract to any party and reserves the right to accept or reject or cancel or relax any part or whole of the tender document, without assigning any reason(s) thereof. The decision of Patna High Court Shall final and binding on all the bidder in this tender. All the disputes shall be with in the jurisdiction of Patna Civil Court only.
7. . Bids will be opened as per date/time as mentioned in the Tender Sheet.

TERMS AND CONDITIONS

Instructions to the tenderers:

1. Bids are invited only from the firms registered with Central Pollution Control Board/ Bihar State Pollution Control Committee / Pollution Control Board / agency of a State Government dealing with E-waste etc. & bids received from the firms other than registered will be summarily rejected.
2. Materials should be removed by the successful bidder on "as is where is" basis within Seven Working days of receipt of order after depositing the full amount in the form of Crossed Bank Draft/Pay Order/Banker's Cheque drawn in favor of Registrar General, Patna High Court, Patna. EMD shall be returned after the condemned material is removed as per terms & conditions laid down. In case, the material is not removed within the prescribed time, the Earnest Money will be forfeited and any loss whatsoever occurring due to this will be recovered from the bidder.
3. The inspection of material should be done carefully by the prospective bidders or their representatives in this office premises between 3:00PM to 5:00PM on ^{17/3/2023} ~~17/3/2023~~ to ^{20/3/2023} ~~20/3/2023~~ and queries raised to the concerned officer at the time of inspection. No further clarification shall be given after the above inspection.
4. No damage should be caused to the existing property of the Patna High Court or the Govt. while removing the auctioned articles from the site. Any loss/ damage to Department or injury or personal accident suffered by any person due to negligence or action of the successful bidder or his authorized worker/ supervisor will have to be indemnified by the successful bidder.
5. The successful bidder will have to take away all Condemned listed items and not selectively.

6. The bidder having experience of lifting material of worth Rs One Crore or above from Government of Bihar/Govt. Of India/PSUs/Govt. bodies will be preferred.

7. All the bidders shall ensure compliance with the provisions contained in E-Waste (Management and Handling) Rules, 2011, Batteries (Management and Handling) Rule 2001 and relevant guidelines/amendments issued time to time by Government for its disposal/recycling in an environment friendly manner.

8. Patna high Court reserves the right to accept or reject any or all the tenders.


(Gaurav Kamal)

I/c Registrar IT-Cum-CPC

Annexure-1

Sl. No.	UPS Description	Qt.	Rate Offered
1	Keptron 1 kva	171	
2	Keptron 500VA	2	
3	Uniline 24 V	4	
4	Sukam 1000 VA	1	
5	Numeric 10 KVA	4	
6	Numeric 5 KVA	4	
	Total	186	

Annexure-2

**PROFORMA FOR FURNISHING BIDS FOR
PURCHASE OF UNSERVICEABLE/CONDEMNED
ELECTRONICS ITEM OF PATNA HIGH COURT**

1.Name and Address of Firm:

2.Name of Contact Person :

3. Telephone Numbers : (O)

(R)

(M)

(Fax)

4. PAN/TAN/GST No :

5. Details of EMD Enclosed : Pay Order:

Dated :

Amount :

6. Registration No. with Central Pollution Control Board/ Bihar State Pollution Control Committee/ Pollution Control Board/ agency of a state Government.

(Copy of registration certificate to be enclosed)

7. Validity Period : From To

8. Total amount quoted for items in Annexure-1

In Figures.....

.....

In Words

.....

Name and Signature Of Bidder.

Annexure -3

TENDER ACCEPTANCE LETTER
(To be given on Company Letter Head)

To

.....

.....

Subject: Acceptance of Terms and Conditions of Tender

Tender Reference No:

Name Of Tender / Work :-

.....

Dear Sir,

We have downloaded / obtained the tender document(s) for the above mentioned 'Tender/Work' from the web site(s) namely:

as per your advertisement, given in the above mentioned website(s).

2. I / We hereby certify that I / we have read the entire terms and conditions of the tender documents from Page No. _____ to _____ (including all documents like annexure(s), schedule(s), etc.), which will form part of the contract agreement and I / we shall abide hereby by the terms / conditions / clauses contained therein.

3. The corrigendum(s) issued from time to time by your department/ organization too have also been taken/will be into consideration , while submitting this acceptance letter.

4. I / We hereby unconditionally accept the tender conditions of above mentioned tender document(s) / corrigendum(s) in its totality / entirety.

5. I / We do hereby declare that our Firm has not been blacklisted / debarred by any Govt. Department/Public sector undertaking.

6. I / We certify that all information furnished by our Firm is true & correct and in the event that information is found to be incorrect/untrue or found violated, then your department / organization shall without giving any notice or reason therefore or summarily reject the bid or terminate the contract, without prejudice to any other rights or remedy including the forfeiture of the full said earnest money deposit absolutely.

Yours Faithfully,

(Signature of the Bidder, with
Official Seal)

PREPARATION OF BIDS

- 1) Bidder should take into account any corrigendum published on the tender document before submitting their bids.
- 2) Please go through the tender advertisement and the tender document carefully to understand the documents required to be submitted as part of the bid. Please note the number of covers in which the bid documents have to be submitted, the number of documents -including the names and content of each of the document that need to be submitted. Any deviations from these may lead to rejection of the bid.
- 3) Bidder, in advance, should get ready the bid documents to be submitted as indicated in the tender document / schedule .

SUBMISSION OF BIDS

- 1) Bidder should log into the site well in advance for obtaining information regarding bid submission so that they can submit the bid in time i.e. on or before the bid submission time. Bidder will be responsible for any delay due to other issues. Bids are to be submitted offline.
- 2) Bidder has to select the payment option as "offline" to pay the fee / EMD as applicable and enter details of the instrument.
- 3) Bidder should prepare the EMD as per the instructions specified in the tender document. The original DD/any other accepted instrument should be as per specification in the tender documents.
- 4) Bidders are requested to note that they should necessarily submit their financial bids in the format provided and no other format is acceptable. If the price bid has been given as a standard BoQ format with the tender document, then the same is to be downloaded and to be filled by all the bidders. Bidders are required to download the BoQ file, open it and complete the white colored (unprotected) cells with their respective financial quotes and other details (such as name of the bidder).

ASSISTANCE TO BIDDERS

- 1) Any queries relating to the tender document and the terms and conditions contained therein should be addressed to the Tender Inviting Authority for a tender or the relevant contact person indicated in the tender or may contact office during working hour(10 AM to 5 PM) on 0612- 7158722.
- 2) Any queries relating to the process of bid submission or queries relating to Tender in general may be directed to the Patna High Court, Computer Cell.

Telephone No : 0612- 7158722

Email : cpc-pat@aij.gov.in
hcpat-bih@nic.in/gov.in

Checklist

Sl. No	Terms and Condition	Whether Supporting Document Submitted(Yes/No)	Pagination
1	Proof of Registration of firm/supplier as per Government rule.		
2	Notice Inviting Tender No. to be mentioned on Envelope.		
3	EMD/Monetary instrument Details		
4	Declaration by authorized person that firm has not been black listed by Government of Bihar/Government of India/Govt. bodies/PSUs.		
5	Supporting document regarding experience of lifting material from Government Bodies (preferable)		
6	Registration No. with Central Pollution Control Board/ Bihar State Pollution Control Committee/ Pollution Control Board/ agency of a state Government		